

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3469/2011

(From the judgement and order dated 21/04/2010 in TTR No.74/2008
of The HIGH COURT OF U.P. BENCH AT LUCKNOW)

COMMISSIONER COMMERCIAL TAX, UP

Petitioner(s)

VERSUS

DHAMPUR SUGAR MILLS LTD. & ANR.

Respondent(s)

(OFFICE REPORT ON DEFAULT)

Date: 07/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
(IN CHAMBERS)

For Petitioner(s) Mr. Samir Ali Khan, Adv.
 Mr. Aviral Shukla, Adv.
 Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s) Mr. Prasenjit Keswani, Adv.
 Mrs V.D. Khanna,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the Office Report on Default dated 18th day of
August, 2011.

As prayed, two weeks' further time is granted to the
petitioner to comply with the said Office Report on Default.

(Rajesh Dham)
Court Master

(Indu Satija)
Court Master